

(ख) क्या आपात स्थिति के दौरान इस घटना को रफा-दफा कर दिया गया था ;

(ग) क्या सरकार का विचार इस सामूहिक हत्याकांड की जांच के लिये एक न्यायिक आयोग नियुक्त करने का है : और

(घ) क्या हत्याकांड में मारे गये युवकों के परिवारों को मुआवजा दिया जायेगा ?

गृहमंत्री (चौधरी चरण सिंह) :

(क) जी नहीं, श्रीमान् ।

(ख) से (घ), प्रश्न नहीं उठता है ।

Alleged access of Shri Sanjay Gandhi to Government Files

459. SHRI KALYAN JAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the statement of former Industries Minister published in the *Hindustan Times* dated 6th May, 1977 that Shri Sanjay Gandhi had free access to Government files and promotions and appointments of officers were decided by him and the honest and sincere officers had often to pay the penalty;

(b) the reaction of Government thereto; and

(c) the action proposed to be taken by Government to check such undue interference in future by persons not connected with Government?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) Yes, Sir.

(b) and (c). Government consider that it is grossly improper and illegal to permit any unauthorised person to

have access to official papers. Government expect that those who are authorised to deal with official business and handle Government papers, will exercise due responsibility in such matters as required by law and established practice.

Grant of Pension to Freedom fighters from Maharashtra

460. SHRI R.K. MHALGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many applications from Swatantra Sainiks (Freedom Fighters) of Maharashtra State have been received within last three years in the office of Government of India;

(b) how many of them have been decided;

(c) how many are still pending for decision, District-wise and when they are likely to be decided;

(d) how many of the applicants have been granted pension uptill now; and

(e) what are the grounds on which some of the applications are rejected?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) During the last three years, i.e. from 1-4-1974 to 31-3-1977, 1818 applications have been received from freedom fighters of Maharashtra State.

(b) All of them have been decided.

(c) None.

(d) From 15-8-72 to 7-6-1977, 10,310 freedom fighters from Maharashtra have been sanctioned pension.

(e) Applications are rejected on the following grounds:

(i) Failure to furnish adequate documentary evidence in support of the claim of political suffering.